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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1321 of 1993

Mohd. Waheed Siddiqui ... ... Applicants.

Versus

Union of India & ors. ... ... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A
Hon'ble Mr. T.L.Verma , Member-J

Heard Shri M.S.Haq, learned counsel for the applicant.

2. The applicant in this case retired from service on 31.12.1991 but his Provident Fund dues were not paid after his retirement. Provident Fund accummulation amounting to Rs. 92,310/- was paid by a cheque which was received by the applicant only on 12.4.1993. The applicant's case is that no interest was paid on the P.F. accummulation for the period between the date of his retirement and the date of actual payment of the same.

3. The applicant states that he had submitted a representation dated 20.4.1993 (Annexure, A-2) to the respondents for payment of interest on the Provident Fund accummulation which was followed by reminders, but, no action has yet been taken on the said representation.

4. We are of the view that at this stage, it would be appropriate to give a direction to the respondents to consider the representation dated 20.4.93 (Annexure, A-2) and dispose of the same by taking

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appropriate action within a period of 3 months from the date of communication of this order.

5. This application is disposed of with the above direction.

Member-J

Member-A

Allahabad Dated: 2.2.1994

/jw/